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3.	Scheme Compensation to Rehabilitation of Victims of Rape and Sexual Assault	Contours of the scheme have been finalized.
4.	Amendments to Indecent Representation of Women (Prohibition) Act, 1986	Being finalized by the NCW
5.	The Immoral Traffic (Prevention) Act, 1956	Under consideration
6.	National Commission for Women Act, 1990 (20 of 1990)	Under consideration
7.	Compulsory Registration of Marriages Bill, 2005	Under consideration
8.	Amendments to the Laws relating to Rape and related provisions	Under consideration
9.	The Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Bill, 2006	Draft bill is being finalized.
10.	Prevention of offences (by acids) Act 2008	Under consideration
11.	Action plan to combat trafficking in women and children.	Under finalisation
12.	Protection of women from domestic violence Rules	Implemented
13.	Agriculture policy	Under consideration with NCW
14.	Scheme for Minority Women	Contours of the scheme have been finalized.
15.	Protection of women from domestic violence Act	Implemented
16.	Domestic Workers Bill	Under consideration with NCW

Funds for child welfare schemes

1793. SHRI MOHD. ALI KHAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the funds release and spent for child welfare schemes, State-wise, especially in Andhra Pradesh;

(b) the details thereof, rural and urban-wise in Andhra Pradesh; and

(c) the benefits reached to the poor people like minority Muslims in that State?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The Ministry of Women and Child Development is implementing the following Plan schemes for welfare of the children in need of care & protection and children in conflict with law, in the country.

- (i) An Integrated Programme for Street Children .
- (ii) Scheme for Welfare of Working Children in Need of Care and Protection.
- (iii) A Programme for Juvenile Justice; and
- (iv) A Scheme of Assistance to Homes for Children (Shishu Greha) to Promote In-country Adoption.

The details of funds released, including funds released for projects in Andhra Pradesh, under the schemes at (i), (ii) & (iii) above to the State Government/UT Administrations and Non-Governmental Organizations/ institutions are available at Ministry's website- www.wcd.nic.in and for scheme (iv) above at Central adoption Resource Agency's website- www.adoptionindia.nic.in.

The projects under the schemes at (i) & (ii) above are set up in urban areas and in case of schemes at (iii) & (iv) no separate data is maintained for rural and urban areas.

(c) The benefits under these schemes are provided to all children who are in need of care & protection and children in conflict with law, in the country irrespective of religion, caste, etc.

Chairman and members of NCW

†1794. MISS ANUSUIYA UIKEY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the National Commission for Women (NCW) is a statutory institution and whether being the Chairman or Member of NCW one can also remain a Member of Parliament or a Member of Legislative Assembly;

(b) whether the Chairman and Members of NCW can remain in position despite being Members of Parliament or Legislative Assembly; and

(c) whether Government has kept the Chairman and Members of NCW out of the purview of office of profit?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) The National Commission for Women (NCW) is a statutory body.

Under the Parliament (Prevention of Disqualification) Act, 1959 Act No. 10 of 1959, the office of the Chairperson of National Commission for Women (But not the office of Member, NCW) shall not disqualify the holders thereof for being chosen or for being Member of Parliament.

Leadership training to minority women

1795. SHRI ABDUL WAHAB PEEVEE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Central Government plans to train women from minority communities, especially muslim women, on the leadership qualities required to participate in civic polls and benefit from Government schemes; and

†Original notice of the question was received in Hindi.